

Permits for N.E.F.A.

1030 Shri Yadav: Will the Prime Minister be pleased to state

(a) the number of applications received for the issue of permits for entry into N.E.F.A. in 1958-59 so far, and

(b) the number of persons who were issued permits and the number of those whose applications were rejected?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) 11,449

(b) 11,336 persons were issued with permits and 113 applications were rejected

प्रशासनिक प्रबन्ध का प्रशिक्षण

१०३१ श्री यादव क्या वाणिज्य तथा उद्योग मंत्री यह बनाने की वृत्ति करेंगे कि

(क) क्या राष्ट्रीय उत्पादकता परिषद के अन्तर्गत लागा का प्रशासनिक प्रबन्ध का प्रशिक्षण दिलाने के लिये विदेश भेजने का व्यवस्था है,

(ख) यदि हाँ तो क्या इस कार्य के लिये कोई आवेदन-पत्र आमन्त्रित किये गये थे, और

(ग) यदि हाँ तो अब तक कुल कितने आवेदन-पत्र प्राप्त हुए और उम्मीदवारों के चयन की कमीटी क्या है?

वाणिज्य तथा उद्योग मंत्री (श्री लाल बहादुर शास्त्री) (क) जी, हाँ। औद्योगिक प्रबन्ध, औद्योगिक इंजीनियरिंग और औद्योगिक सम्बन्धी के क्षेत्रों में।

(ख) जी, हाँ।

(ग) १०८६ आवेदन पत्र। एक विवरण सभा-मटल पर रख दिया गया है,

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जिसमें राष्ट्रीय उत्पादकता परिषद् द्वारा निर्धारित की गई चयन की कमीटी बताई गई है। [देखिये परिशिष्ट २, अनुबन्ध सख्या ७६]।

12 hrs

RE MOTION FOR ADJOURNMENT

Shri S M Banerjee (Kanpur) Sir, you have disallowed the adjournment motion on the closure of a jute mill by stating that it is not a matter for adjournment and that it relates to a private mill and the State Government is the proper authority in that industrial dispute I may submit for your information that the closure of the jute and textile mills is equally the concern of the Central Government This mill is employing about a thousand workers and this is being closed from the 24th without any intimation to the thousand workers without consulting even the union They have passed a notice that the mill will be closed on 23rd March

Mr Speaker Is there no Labour Minister there?

Shri S M Banerjee My whole purpose is this I would like to explain this to you In cases of mis-management in such mills under the Industrial Development and Regulation Act the Government only can appoint a committee to investigate the irregularities and mis-management That is my submission

Mr. Speaker Is it the submission of the hon Member that in these matters that is exclusive jurisdiction of the Centre and there is a default on the part of this Government? The State Government is there which can easily take care of it and whose duty is to look after this. Can I go on admitting every question like this?